

Irregularities in Delhi Wakf Board

5576. SHRI G.M. BANATWALA : Will the Minister of WELFARE be pleased to state :

(a) whether the Government is aware of the serious irregularities and malpractices in the functioning of the Delhi Wakf Board;

(b) if so, the details of the alleged irregularities and cases of misappropriation;

(c) whether it is a fact that no meetings of the Delhi Wakf Board have been held after July 1995;

(d) if so, whether decisions even with respect to Wakf properties have been taken since past one year without the consent of the Board and all its members;

(e) if so, the details thereof;

(f) whether the Chairman has suspended irregularly and unilaterally a number of the employees of the Board; and

(g) the action taken or proposed to be taken by the Government in this regard ?

THE MINISTER OF WELFARE (SHRI BALWANT SINGH RAMOOWALIA) : (a) to (g) The information is being collected and will be laid on the Table of the House.

Construction work on the Adjoining area of Sea Coast

5577. SHRI T. GOVINDAN : Will the Minister of TOURISM be pleased to state :

(a) whether the Union Government are aware of the Supreme Court's final decision to prevent construction work within 500 meters near the sea coast which affects adversely to the fishermen and tourism industry in the country especially the people of Kerala; and

(b) if so, the steps taken/proposed to be taken by the Union Government in this regard ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA): (a) and (b) The Supreme Court by their Judgment dated April 18, 1996 in the Writ Petition (Civil) No. 664 of 1993 has struck down some provisions of amendment dated 16.8.1994 of Coastal Regulation Zone Notification 1991 albeit with certain exceptions. The State Government and Union Territories have been directed by the Supreme Court to prepare Coastal Zone Management Plans in order to take a coordinated view of the entire matter.

[Translation]

HPT, Rajasthan

5578. SHRI GIRDHARI LAL BHARGAVA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether the programmes telecast by Jaipur Doordarshan Kendra are not visible even in the entire districts of the State;

(b) if so, the reasons therefor;

(c) the steps taken by the Government to install high power TV transmitters there to remedy the situation;

(d) whether any proposal is under consideration of the Government to telecast news bulletin in Rajasthani language from Jaipur Doordarshan Kendra; and

(e) if so, the details thereof ?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) and (b) In addition to relaying National Service Programmes being fed from Doordarshan Kendra, Delhi via satellite, the High Power and Low Power TV transmitters functioning in the State of Rajasthan are linked to Doordarshan Kendra, Jaipur via satellite for the purpose of relay of regional service programmes produced at Doordarshan Kendra, Jaipur.

(c) With a view to further strengthen TV service terrestrially, in addition to 7 High Power TV Transmitters (HPTs), 33 Low Power TV Transmitters (LPTs) and 5 Very Low Power TV Transmitters (VLPTs) are presently under implementation/envisaged to be set up in Rajasthan.

(d) No Sir.

(e) Does not arise.

[English]

Funds received by Organisations

5579. SHRI SOMJIBHAI DAMOR : Will the Minister of WELFARE be pleased to state :

(a) the names of organisations who have received funds in the form of donation and financial assistance from Non-Government Organisations/foreign Governments in Panchmahals and Baroda District of Gujarat;

(b) the status of such organisations after receipt of the assistance;

(c) the amount of financial assistance and the purpose for which the same was provided; and

(d) the names of the Institutions Viz Non-Governmental organisations/Foreign Governments who provided the financial assistance?